

[*Mr. Speaker*]

be discussed. I have listened to you Banatwala Sahib.

[*English*]

SHRI G.M. BANATWALLA: I had given you notice of an adjournment motion on the continuous communal violence in Gujarat. Under Article 355 of the Constitution of India...(*Interruption*)

MR. SPEAKER: I have listened to you, I have learnt, I have read what you have written to me.

SHRI G.M. BANATWALLA : President's Rule is immediately wanted there.

MR. SPEAKER: Mr. Banatwall I will allow you. You listen to me. Kindly listen to me. I have given my full consideration. I have given my attention to what you have given me and I am also very much agitated, as you are, about the situation in Gujarat. About what you have referred to me, I am myself agitated. The land of Gandhiji is having a bloodbath. I do not like it. I disapprove of it. This is a most degenerating thing in human nature which I want to curtail and for that I am going to have a meeting of the B.A.C. at 3.30 p.m. We shall fix a day for the discussion then.

(*Interruptions*)

SHRI EBRAHIM SULAIMAN SAIT (Manjeri): One minute please, having allowed him. I want to say that as Gujarat is burning now President's Rule must be imposed immediately. (*Interruptions*)

[*Translation*]

MR. SPEAKER: Sait Sahib, I share your sentiments in so far as this thing is concerned. I respect your sentiments. I am equally pained. I have seen that. It has caused me intense mental agony to see how savage the people have become in a country where Mahatma Gandhi lived.

English]

PROF. K.K. TEWARY: Mr. Speaker, Sir, I hope that Prof. Dandavate and his

friends will take the same degree of interest when there are threats to the integrity of the nation and the security of the country. With a great sense of horror and shock now we find that in America regular schools are run for terrorism. Only today we have got quite serious reports.

MR. SPEAKER: Mr. Tewary, I assure you, we will discuss it.

PROF. K.K. TEWARY: I want this to be discussed.

MR. SPEAKER: I have already assured you that we will discuss it. Why are you after me? Why do you not sit down?

PROF. K K. TEWARY: I want this...

(*Interruptions*)

MR. SPEAKER: Why do you not allow me to speak? When I have already conceded your demand what more do you want now? I have already assured you.

AN HON MEMBER: Mr. Speaker Sir...

(*Interruptions*)

MR. SPEAKER: I am not going to listen now. You come to me, I will listen to you. Now, Papers to be Laid.

Shri Bhagat.

12.43 hrs.

[*English*]

PAPERS LAID ON THE TABLE

Terrorist and Disrupture Activities (Prevention) Amendment Ordinance, 1985

THE MINISTER OF PARLIAMEN-
TARY AFFAIRS (SHRI H.K.L. BHAGAT):
I beg to lay on the Table a copy of the
Terrorist and Disruptive Activities (Preven-
tion) Amendment Ordinance, 1985 (No. 4 of
1985) Hindi and English versions) promulga-
ted by the President on the 5th June, 1985,
under article 123(2) (a) of the Constitution.
(Placed in library. See No. LT-1132/85).

Annual Report and Review on the working of small Industry Extension Training Institute Hyderabad for 1983-84 and Statement for delay in laying these Papers

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND COMPANY AFFAIRS AND IN THE MINISTRY OF HOME AFFAIRS (SHRI ARIF MOHAMMAD KHAN): I beg to lay on the table-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Small Industry Extension Training Institute, Hyderabad, for the year 1983-84 along with Audited Accounts.

(ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Small Industry Extension Training Institute, Hyderabad, for the year 1983-84.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library. See No. LT—1133/85].

MR. SPEAKER: Shri Vishwanath Pratap Singh. Statement to be made by Shri Vishwanath Pratap Singh. He is not there. Is Mr. Poojary here?

Shri Bansi Lal.

12.45 hrs.

STATEMENT RE: (i) COLLISION OF 138 UP AMRITSAR-BILASPUR CHHATISGARH EXPRESS WITH DOWN TUGHLAKABAD GOODS TRAIN AT RAJA-KI-MANDI STATION OF CENTRAL RAILWAY ON 13.6.1985; AND (ii) COLLISION OF A PRIVATE BUS WITH A GOODS TRAIN AT A MANNED LEVEL CROSSING GATE BETWEEN DR RADHAKRISHNAN NAGAR AND MORWANI STATIONS OF WESTERN RAILWAY ON 16.6.1985.

[English]

THE MINISTER OF RAILWAYS (SHRI BANSI LAL): Sir, I deeply regret to apprise the House of two unfortunate train

accidents on 13.6.1985 at Raja-Ki-Mandi near Agra and on 16.6.1985 at Dr. Radhakrishnan Nagar near Ratlam.

On 13.6.1985, 138 Up Amritsar-Bilaspur Chhatisgarh Express bound for Bilaspur collided with a goods train bound for Tughlakabad at Raja-Ki-Mandi station. The accident occurred a few minutes after Chhatisgarh Express started from Raja-Ki-Mandi station where it had a scheduled stoppage. As a result of this collision, 40 passengers lost their lives, 15 sustained grievous, 18 simple and 9 trivial injuries. The cost of damage to Railway property has been estimated at Rs. 6,30,000/- approximately.

A Medical Relief Van was immediately rushed from Agra Cantt which arrived at site with 2 railway doctors and other paramedical staff. Simultaneously, assistance was sought from Sarojini Naidu Hospital, Dr. Sarkar's Nursing Home and the army authorities for medical aid. Civil, army and railway doctors rendered first aid and rushed the injured to local hospitals at Agra.

My colleague Shri Madhavarao Scindia alongwith Member Traffic, Railway Board, rushed to the site of accident for overseeing the relief arrangements. They called on the injured who were admitted in the local hospitals. Divisional Railway Manager, Central Railway, Jhansi alongwith other senior officers including the Medical Superintendent, rushed to the site from Jhansi immediately on being informed about the accident. General Manager, Chief Traffic Safety Superintendent and the Commissioner of Railway Safety, Central Circle, also reached the site later from Bombay.

For relief operations, the Railway Accident Relief Train was sent from Agra Cantt. Civil authorities, with the help of the local residents also gave help in the rescue operations.

Ex-gratia-relief was arranged on the spot to the next of kin of those who died and to the injured persons.

An ad-hoc Claims Commissioner is being appointed to decide the claims for compensation in this case.

The Commissioner of Railway Safety, Western Circle, functioning independently of